

[English]

KUMARI MAMATA BANERJEE (Jadavpur) : Sir, I want to raise one important point, with your permission. It is most unfortunate that one senior Hon. Member of this House and ex-Cabinet Minister, Shri Ashok Kumar Sen is now advocating for the Sati mela. I condemn his activities.

MR. DEPUTY SPEAKER : What can I do for that ?

KUMARI MAMATA BANERJEE : When we passed the Prevention of Commission of Sati Bill, all the opposition supported this Bill unanimously at that time. Now, he is advocating for the Sati mela. I condemn this double standard by the Jan Morcha leader. He is denigrating the status of women. I call upon all the Members to socially boycott him.

MR. DEPUTY SPEAKER : Please take your seat.

[Translation]

SHRI BALKAVI BAIRAGI (Mandsaur) : Hon. Deputy Speaker, Sir, it is my submission that interim report of Bhachhawati Commission constituted by the Government for journalists has been received and as per the reports coming in, the interests of the journalists have not been fully taken care of in it. It is causing discontentment among the journalists, and we are also perturbed over it. Will the Government make a statement in this regard and place a copy of the interim report on the Table of the House and arrange a discussion on the same ? If objections have been invited on it what will be, the fate of the interests of the journalists in the meanwhile ? Could a journalist get accommodation in Delhi for Rs. 300 ? Certainly not.

[English]

MR. DEPUTY SPEAKER : I shall convey this and we will see.

11.06 hrs.

PAPERS LAID ON THE TABLE

Reviews on the working of and Annual Reports of Bharat Brakes and Valves Ltd. Calcutta for 1986-87, Bharat Process and Mechanical Engineering Ltd. Calcutta for 1986-87, Weighbird (India) Ltd. Calcutta for 1986-87 etc.

[English]

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :

(a) (i) A statement regarding Review by the Government on the Bharat Brakes and Valves Limited, Calcutta, for the year 1986-87.

(ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6507/88]

(b) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited, Calcutta, for the year 1986-87.

(ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6508/88]

- (c) (i) A statement regarding Review by the Government on the working of the Weighbird (India) Limited, Calcutta, for the year 1986-87.

- (ii) Annual Report of the Weighbird (India) Limited Calcutta, for the year 1986-87 along with Audited Accounts, and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6509/88]

- (d) (i) A statement regarding Review by the Government on the working of the Burn Standard Company Limited, Calcutta, for the year 1986-87.

- (ii) Annual Report of the Burn Standard Company Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6510/88]

- (2) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See nos. LT. 6507-10/88]

Family Courts (other qualifications for appointment of Judges) Rules, 1988.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : On behalf of Shri B. Shankaranand, I beg to lay on the Table a copy of the Family Courts (other qualifications for appointment of Judges) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 678 (E) in Gazette of India dated the 2nd June, 1988, under sub-section (2) of Section 22 of the Family Courts Act, 1984.

[Placed in Library. See No. LT-6511/88]

Reviews on the working of and Annual Reports of National Insurance Company Ltd. Calcutta for the year ending 31-12-87, New India Assurance Co. Ltd. Bombay for the year ending 31-12-1987 etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1959:—

- (a) (i) A statement regarding review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ending the 31st December, 1987.

- (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6512/88]

- (b) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ending the 31st December, 1987.

- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 6513/88]

- (c) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year ending the 31st December, 1987.

- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the

Comptroller and Auditor General thereon.

[Placed in Library. See No LT-6514/88]

(d) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ending the 31st December, 1987.

(ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6515/88]

(e) (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ending the 31st December, 1987.

(ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ending the 31st December, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6516/88]

Explanatory statement giving reasons for immediate legislation by the Benami Transactions (Prohibition of the Right to Recover Property) Ordinance.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Benami Transactions (prohibition of the Right to Recover Property) Ordinance 1988.

[Placed in Library. See No. LT-6517/88]

Annual Assessment Report on the Programme and its Implementation for accelerating the spread and development of Hindi for 1986-87.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV) : I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1986-87.

[Placed in Library. See No. LT-6518/88]

11.07 hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st September, 1988, agreed without any amendment to the Motor Vehicles Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1988."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st September, 1988, agreed without any amendment to the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 31st August, 1988."